



2026:AHC:24308

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1345 of 2026

Jitendra Rai

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Nishant Kumar Singh, Raj Deepak Singh
Counsel for Respondent(s)	: C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Application under Section 25/26 of the U.P. Revenue Code, 2006 was filed by the petitioner before the Respondent No.2 namely Tehsildar, Tehsil- Ghosi, District- Mau on 19.05.2023, copy of which is appended as Annexure-2 to the writ petition.

2. It is argued that on the said application certain remarks were made by the revenue authorities on the same date but till date the number has not been allotted, hence the present writ petition.

3. Heard counsel for the parties and perused the record.

4. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is **disposed of finally**, directing the Respondent No.2 namely Tehsildar, Tehsil- Ghosi, District- Mau to pass appropriate orders on the aforesaid application, strictly in accordance with law after hearing the petitioner as well as private-respondents. Petitioner is directed to provide the photocopy of the application (Paper book-15 & 16 to the writ petition) before the Respondent No.2 along-with the certified copy of this order. If it is so within a period of ten days from today, he will do the needful in the matter, in accordance with law, **expeditiously**.

(Prakash Padia,J.)

February 4, 2026

Swati